List of non-bank AD Cat-II entities and FFMCs on which penalties have been imposed for contraventions of FEMA, 1999 F.Y. 2024-25 (as on April 30 2025)

| <u>Sr.</u> <u>No.</u> | Name of the Entity | Type of Entity (non-bank AD Cat-II / FFMC) | Place of Registered Office | Date of imposition of penalty | Nature of contraventions |
|--------------------------|-----------------------------------------|-----------------------------------------------|----------------------------|-------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Netfx Forex Pvt Ltd | FFMC | Karnataka | May 29, 2024 | Contravention of Paragraph 5 of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (Updated from time to time). |
| 2. | Alpha Forex Pvt. Ltd. | FFMC | Chandigarh | May 09, 2024 | FEMA related violations and contravention of Paragraph 18 of Section - V of the RBI Master Direction – Money Changing Activites dated on January 01, 2016. |
| 3. | Such Well Forex Pvt. Ltd. | FFMC | Chandigarh | June 12, 2024 | Contravention of – a. Paragraph 18 of Section - V of the RBI Master Direction – Money Changing Activites dated on January 01, 2016. b.Paragraph A(15) of Master Direction on Liberalised Remittance Scheme (LRS) dated January 01,2016. c.RBI Master Directions on Know Your Customer (KYC) dated February 25, 2016. |
| 4. | Harvest Forex Private Limited | FFMC | Chennai | April 29, 2024 | Contravention of - a. Paragraph A(15) of Master Direction on Liberalised Remittance Scheme (LRS) dated January 1, 2016. b. Paragraph 14 of Chapter V of MD on Master Direction on Know Your Customer (KYC) dated February 25, 2016. |
| 5. | M-Forex Private Limited | FFMC | Puducherry | April 29, 2024 | Contravention of - a. Paragraph A(15) of Master Direction on Liberalised Remittance Scheme (LRS) dated January 1, 2016. b. Paragraph 5 (I), Section V of Master Direction on Money Changing Activities dated January 1, 2016. c. Paragraph 3.1.1 of Master Direction on Other Remittance Facilities dated January 1, 2016. d. Paragraph 14 of Chapter V of MD on Master Direction - Know Your Customer (KYC) Direction dated February 25, 2016. |
| 6. | Welcome Forex Private Limited | FFMC | Chennai | April 29, 2024 | Contravention of - a. Section V, Paragraph 17 of Master Direction on Money Changing Activities dated January 1, 2016. b. Paragraph 5 of Section V of Master Direction on Money Changing Activities dated January 01, 2016. c. Paragraph A(15) of Master Direction on Liberalised Remittance Scheme (LRS) dated January 1, 2016. |
| 7. | Taara Money Changers Private Limited | FFMC | Trichy | May 31, 2024 | Contravention of Paragraph 14 of Chapter V of Master Direction on Know Your Customer (KYC) dated February 25, 2016. |
| 8. | M/s Chirackal Forex and Travels Private | FFMC | Ernakulam | May 3, 2024 | Contravention of – a. Paragraph 15 of Section V of Master Direction on Money Changing Activities dated January 01, 2016. b. Paragraph 11 of Section V of Master Direction on Money Changing Activities dated January 01, 2016. |

| 9. | Daspan Forex Private Limited | FFMC | Mumbai | April 01, 2024 | Contravention of - a. Paragraph (8) of Section III of Master Direction on Money Changing Activities (as updated from time to time). b. Paragraph (3) of Section III of Master Direction on Money Changing Activities (as updated from time to time). Contravention of - a. Paragraph (1) of Section II of Master Direction on Money Changing Activities (as updated from time to |
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| 10. | Bonton Money Exchange Private Limited | FFMC | Mumbai | April 02, 2024 | time). b. Paragraph 12 of Chapter IV and Paragraph 37 of Part V of Master Direction on Know Your customer (KYC) Direction (updated from time to time). |
| 11. | ND Forex and Tour Pvt. Ltd. | FFMC | Mumbai | April 26, 2024 | Contravention of - a. Chapter VIII of Master Direction on Know your Customer (KYC) Direction (as updated from time to time). b. Paragraph 15 of Section V of Master Direction on Money Changing Activities (as updated from time to time). |
| 12. | Alankit Forex India Limited. | FFMC | New Delhi | May 28, 2024 | Contravention of - a. Paragraph 16 of Section V of Master Direction — Money Changing Activities dated January 01, 2016. b. Paragraph 18 of Section V of Master Direction — Money Changing Activities dated January 01, 2016. c. Paragraph 5.7 of Master Direction — Money Transfer Service Scheme (MTSS) dated February 22, 2017. |
| 13. | Xeopar Fintech Private Limited. | FFMC | Uttar Pradesh | May 28, 2024 | Contravention of - a. Paragraph 18 of Section V of Master Direction — Money Changing Activities dated January 01, 2016. b. Paragraph 18 of Section V of Master Direction — Money Changing Activities dated January 01, 2016. |
| 14. | World Air & Forex Private Limited. | FFMC | New Delhi | May 28, 2024 | Contravention of Paragraph 1 of Section II of Master Direction – Money Changing Activities dated January 01, 2016. |
| 15 | M/s Naftro Forex and Travel Services Private Limited | FFMC | Kannur | June 18, 2024 | Contravention of — a. Section 10 (5) of FEMA 1999 and Para 10 (c) of Chapter III of Master Direction - Know Your Customer (KYC) Direction, 2016. b. FLM 5 reporting format of Annex VII of Master Direction — Reporting under Foreign Exchange Management Act, 1999 dated January 01, 2016. c. Paragraph 15 of Master Direction on Liberalized Remittance Scheme vide FED Master Direction No. 7/2015-16 dated January 01, 2016. |
| 16. | Naba Kishore Forex Private Limited. | FFMC | Kolkata | July 24, 2024 | Contravention of – a. Paragraph 19 of Section V of Master Direction on Money Changing Activities dated January 01, 2016. b. Paragraph 1 of Section II of Master Direction on Money Changing Activities dated January 01, 2016 (updated from time to time). |
| 17. | Veena World Forex Pvt Ltd | FFMC | Mumbai | June 18, 2024 | Contravention of Para (18) of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (updated from time to time). |

| 18. | Riya Travel & Tours (I) Private Limited | FFMC | Mumbai | June 25, 2024 | Contravention of – a. Condition (iv) of para 5 section v of Master Direction on Money changing Activities dated January 01, 2016 (as updated from time to time). b. Paragraph 18 (iii) of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (as updated from time to time). |
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| 19. | Decent Tours & Travels Private Limited | FFMC | New Delhi | July 24, 2024 | Contravention of - a. Para 18 (iv) of Section V of Master Direction — Money Changing Activities dated January 01, 2016. b. Para 22 of Section V of Master Direction — Money Changing Activities dated January 01, 2016. c. Condition iv under Para 5 of Section V of Master Direction — Money Changing Activities dated January 01, 2016. |
| 20. | Effulgence Forex Private Limited | FFMC | Delhi | July 22, 2024 | Contravention of Para A(15) of Master Direction – Liberalised Remittance Scheme dated January 01, 2016. |
| 21. | Ridhima Forex Private Limited. | FFMC | Delhi | July 24, 2024 | Contravention of Para 15(ii) of Section V of Master Direction – Money Changing Activities dated January 01, 2016 |
| 22. | Bold Forex N Travel Private Limited | FFMC | New Delhi | July 24, 2024 | Contravention of — a. Para A(15) of Master Direction — Liberalised Remittance Scheme dated January 01, 2016. b. Rule 3 of Foreign Exchange Management (Current Account Transaction) Rules, 2000 and Para 5(I) under Section V of Master Direction — Money Changing Activities dated January 01, 2016. |
| 23. | Weisz Forex Private Limited | FFMC | New Delhi | July 24, 2024 | Contravention of - a. Section 10 (5) of FEMA, 1999. b. Para A (15) of Master Direction – Liberalised Remittance Scheme dated January 01, 2016. c. Condition iv under Para 5 of Section V of Master Direction – Money Changing Activities dated January 01, 2016. |
| 24. | Kwality Forex Private Limited | FFMC | New Delhi | July 24, 2024 | Contravention of - a. Paragraph A (15) of Master Direction – Liberalised Remittance Scheme dated January 01, 2016. b. Paragraph 7 of Section V of Master Direction – Money Changing Activities dated January 01, 2016. |
| 25. | SKG Forex & Travel Private Limited | FFMC | New Delhi | July 24, 2024* | Contravention of Paragraph 2.1 of Section I and Para 2.1 of Section V read with Para 1 of Section III and Para 15(i) of Master Direction – Money Changing Activities dated January 01, 2016. |
| 26 | M/s Kadamba Mymoney Limited | FFMC | Sirsi | August 14, 2024 | Contravention of Para 17 of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (Updated from time-to-time) |
| 27. | Tanish Forex Private Limited | FFMC | Hyderabad | August 19, 2024 | Contravention of — a. Paragraph of 18 (iii & iv), Conditions (iv) of Section V of Master Direction on Money Changing Activity. b. Para 15 of Master Direction on Liberalised Remittance scheme. c. Para 8 (a) (iv) and para 10 (c) of chapter-III of Master Direction on KYC. d. Section VI of Master Direction on Money Changing Activity. |

| 28. | Laxmii Forex Ltd. | AD Cat-II | Pune | August 28, 2024 | Contravention of Condition (iv) of paragraph 5 of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (updated from time to time). |
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| 29. | VK Forex Private Limited | FFMC | New Delhi | August 01, 2024 | Contraventions of – a. Para A (15) of Master Direction – Liberalised Remittance Scheme dated January 01, 2016. b. Section 10 (5) of FEMA, 1999. c. Paragraph A (16) of Master Direction – Liberalised Remittance Scheme dated January 01, 2016 |
| 30. | Chawla Forex Private Limited | FFMC | Punjab | September 02, 2024 | Contravention of Para 1(i) of Section (V) and condition no. (iv) of Para 5 of Section (V) of RBI Master Direction on Money Changing Activities dated January 01, 2016. |
| 31. | Monatrix Overseas India Private Limited | FFMC | Punjab | September 16, 2024 | Contravention of Para 5 (iv) of Section (V) of RBI Master Direction on Money Changing Activities dated January 01, 2016. |
| 32. | B.R Forex Enterprises Private Limited | FFMC | Chandigarh | September 06, 2024 | Contraventions of – a. Condition no. (iv) of para 5, para 18 of Section (V), Section (IV) of RBI Master Direction on Money Changing Activities dated January 01, 2016. b. Para 70 of Chapter X of Master Direction on KYC dated February 25, 2016. |
| 33. | Unipay Forex Services Private Limited | FFMC | Panchkula | September 16, 2024 | Contravention of Para 5 (iv) of Section (V) of RBI Master Direction on Money Changing Activities dated January 01, 2016. |
| 34. | Asteroid Forex Private Limited | FFMC | Chennai | September 02, 2024 | Contraventions of – a. Para 46(e) of Chapter VII of Master Direction on Know Your Customer (KYC) dated February 25, 2016, as amended from time to time. b. Para 5(iv) of Section V of Master Direction on Money Changing Activities dated January1, 2016, as amended from time to time. c. Section 14 (e) of Chapter V of Master Direction on Know Your Customer (KYC) dated February 25, 2016, as amended from time to time. d. The FFMC has not maintained proper records of Form A2, as prescribed in annex to Master Direction on Liberalised Remittance Scheme (LRS) dated January 1, 2016, as amended from time to time. |
| 35. | Gloworld Private Limited | FFMC | Chennai | September 02, 2024 | Contraventions of – a. Section 14 (e) of Chapter V of Master Direction on Know Your Customer (KYC) dated February 25, 2016, as amended from time to time. b. The FFMC has not maintained proper records of Form A2, as prescribed in annex to Master Direction on Liberalised Remittance Scheme (LRS) dated January 1, 2016, as amended from time to time. |
| 36. | Aapka Travels Private Limited | FFMC | New Delhi | September 03, 2024 | Contraventions of – a. Para 2 of Section V of Master Direction on Money Changing Activities dated January 01, 2016. b. Para 5 (condition iv) of Section V of Master Direction on Money Changing Activities dated January 01, 2016 |

| 37 | Metro Air Services Private Limited | FFMC | New Delhi | September 04, 2024 | Contraventions of – a. Para A (15) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 01, 2016. b. Para A (16) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 1, 2016. c. Para 7 of Section - V of 'Master Direction – Money Changing Activities' |
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| 38. | New Shivam Forex Private Limited | FFMC | New Delhi | September 05, 2024 | dated January 01, 2016. Contravention of Para A (15) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 01, 2016. |
| 39. | Shubham Forex Private Limited | FFMC | New Delhi | September 06, 2024 | Contraventions of – a. Para A (15) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 01, 2016. b. Para A (16) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 01, 2016. c. Para 18 (iv) of 'Master Direction – Money Changing Activities' dated January 01, 2016. d. Para 2 of Section V of 'Master Direction – Money Changing Activities' dated January 01, 2016. |
| 40. | SAR Forex & Leisure Private Limited | FFMC | New Delhi | September 10, 2024 | Contraventions of – a. Para A(7(h)) of 'Master Direction – Liberalised Remittance Scheme' – January 01, 2016. b. Para 2.1 of Section I and Para 2(i) of Section V read with Para 1 of Section III and Para 15(i) of Section V of Master Direction – Money Changing Activities – January 01, 2016. |
| 41. | Superrich Forex & Holidays Private Limited | FFMC | New Delhi | September 10, 2024 | Contraventions of – a. Para A (15) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 01, 2016. b. Section 10(5) of FEMA, 1999. c. Para 7 under Section V of Master Direction - Money Changing Activities dated January 01, 2016. d. Para 15(ii) under Section V of Master Direction - Money Changing Activities dated January 01, 2016. |
| 42. | Coinera Forex Private Limited | FFMC | Noida | September 10, 2024 | Contravention of Para A (15) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 1, 2016. |
| 43. | South Delhi Money Changers (P) Limited | FFMC | New Delhi | September 25, 2024 | Contravention of Para A (15) of Master Direction on Liberalised Remittance Scheme dated January 01, 2016. |
| 44. | Lazar Forex & Travels Private Limited | FFMC | Bengaluru | October 25, 2024 | Contravention of – a. Condition (iv) of Para 5 of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (Updated from time-to- time). b. Para 3 of Section I of Master Direction on Money Changing Activities dated January 01,2016(Updated from time to time). |
| 45. | Suchwell Forex Private Limited | FFMC | Kurukshetra | October 09, 2024 | Contravention of Para 4 of Section III of RBI Master Direction No. 3/2015-16 on Money Changing Activities dated January 01, 2016. |
| 46. | M/s. Ayisha Money Gram Private Limited | FFMC | Chennai | October 03, 2024 | Contravention of - a. Chapter VII of Master Direction on Know Your Customer (KYC) dated February 25, 2016 (as amended from time to time). b. Section 14 (e) of Chapter V of Master Direction on Know Your Customer (KYC) dated February 25, 2016 (as amended from time to time). |

| 47. | M/s. Tetra Forex Private Limited | FFMC | Chennai | October 03, 2024 | Contravention of – a. Para 5(iv) of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (as amended from time to time). b. Section 14 (e) of Chapter V of Master Direction on Know Your Customer (KYC) dated February 25, 2016 (as amended from time to time). |
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| 48. | M/s. BNN Forex Private Limited | FFMC | Chennai | October 03, 2024 | Contravention of – a. Chapter VII of Master Direction on Know Your Customer (KYC) dated February 25, 2016 (as amended from time to time). b. Section 14 (e) of Chapter V of Master Direction on Know Your Customer (KYC) dated February 25, 2016 (as amended from time to time) |
| 49. | M/s Arjuna Forex Private Limited | FFMC | Chennai | October 03, 2024 | Contravention of Para 3 of Section I of Master Direction on Money Changing Activities dated January 01, 2016 (as amended from time to time). |
| 50. | M/s JSM Forex Private Limited | FFMC | Chennai | October 03, 2024 | Contravention of — a. Paragraph 5 (iv) of Section V of Master Direction on Money Changing Activities dated January 1, 2016 (as amended from time to time). b. Para A (16) of Master Direction on Liberalised Remittance Scheme (LRS) dated January 1, 2016 (as amended from time to time). c. Section 14 (e) of Chapter V of Master Direction on Know Your Customer (KYC) dated February 25, 2016 (as amended from time to time). |
| 51. | M/s Goed Travels and Forex Private Limited | FFMC | Chennai | October 03, 2024 | Contravention of — a. Para 17 of Section V of Master Direction on Money Changing Activities dated January 01, 2016, as amended from time to time. b. Section 14 (e) of Chapter V of Master Direction on Know Your Customer (KYC) dated February 25, 2016 (as amended from time to time). c. Para A (16) of Master Direction on Liberalized Remittance Scheme (LRS) dated January 1, 2016 (updated on time to time). |
| 52. | M/s Susanta Forex and Travels Service Private Limited | FFMC | Chennai | October 03, 2024 | Contravention of Chapter VII of Master Direction of Know Your Customer (KYC) Directions, 2016 dated February 25, 2016 (updated on time to time). |
| 53. | SAILANI TOUR N TRAVELS LIMITED | FFMC | Kolkata | October 07, 2024 | Contravention of – a. Paragraph 19 of Section V of Master Direction on Money Changing Activities dated January 01, 2016. b. Paragraph 1 of Section II of Master Direction on Money Changing Activities dated January 01, 2016. c. Paragraph 16(i) of Section V of Master Direction on Money Changing Activities dated January 01, 2016. |
| 54. | La Exchange Private Limited | FFMC | Pune | October 10, 2024 | Contravention of Paragraph (18) of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (updated from time to time). |
| 55. | Nushki Travel & Forex Services India Private Limited | FFMC | New Delhi | October 08, 2024 | Contravention of – a. Section 10(5) of FEMA, 1999 b. Para 2.6 of Section - I of 'Master Direction – Money Changing Activities' dated January 01, 2016. |
| 56. | Ganga Darshan Forex Private Limited | FFMC | New Delhi | October 23, 2024 | Para 1 of Section I of 'Master Direction – Money Changing Activities' dated January 01, 2016. |
| 57. | Nine to Nine Forex Private Limited | FFMC | New Delhi | October 22, 2024 | Contravention of – a. Para A (15) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 01, 2016. b. Para 2.6 of Section - I of 'Master Direction – Money Changing Activities' dated January 01, 2016. c. Para 15(ii) of Section V of 'Master Direction – Money Changing Activities' dated January 01, 2016 |

| 58. | Tradex Financial Services Private Limited | FFMC | New Delhi | October 21, 2024 | Contravention of - a. Condition iv under Para 5 of Section V of Master Direction on Money Changing Activities dated January 01, 2016. b. Para 15(iv) of Section V of Master Direction on Money Changing Activities dated January 01, 2016. |
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| 59. | Vedica Forex Private Limited | FFMC | Delhi | October 21, 2024 | Contravention of — a. Para 7(c) of Section A of Master Direction on Liberalised Remittance Scheme dated January 01, 2016. b. Section 10(5) of FEMA, 1999. |
| 60. | GR Forex Private Limited | FFMC | Bengaluru | November 15, 2024 | Contravention of condition (iv) of Para 5 of Section V of Master Direction on Money Changing Activities dated January 01, 2016. |
| 61 | Janaki Forex (A Division of Janaki Investments Pvt Ltd) | FFMC | Sivakasi | November 08, 2024 | Contravention of – a. Para 15 of Master direction on Liberalised Remittance Scheme. b. Para 5(iv) of Section V of Master Direction on Money Changing Activities. |
| 62 | Sri Vari Money Exchange Private Limited | FFMC | Coimbatore | November 08, 2024 | Contravention of — a. Para 5(iv), Section V of Master Direction on Money Changing Activities. b. Section V, Para 18 (iii) of Master Direction on Money Changing Activities. c. Para 15 to Master Direction on Liberalised Remittance Scheme (LRS), 2016. |
| 63 | VSN Money Exchangers Private Limited | FFMC | Chennai | November 08, 2024 | Contravention of – a. Para 5(iv), Section V of Master Direction on Money Changing Activities. b. Para A(15) of Master Direction on Liberalised Remittance Scheme (LRS) dated January 1, 2016. c. Para 46(e) of Master direction on KYC, 2016. d. Para 15 to Master Direction on Liberalised Remittance Scheme (LRS), 2016. |
| 64 | Kalakshetra Forex Private Limited | FFMC | Chennai | November 08, 2024 | Contravention of – a. Para 8 of Master Direction on Money Changing Activities dated January 1, 2016. (updated on time to time). b. Para 15 to Master Direction on Liberalised Remittance Scheme (LRS), 2016. |
| 65 | Srishti Forex Private Limited | FFMC | Kolkata | November 18, 2024 | Contravention of – a. Para A. 16 of Master Direction on Liberalised Remittance Scheme (LRS) - FED Master Direction No. 7/2015-16 dated January 1, 2016. b. Para 10 (c) of Chapter III read with Para 16 of Chapter VI of Master Direction - Know Your Customer (KYC) Direction, 2016 dated February 25, 2016 |
| 66 | Millionaire Forex Pvt. Ltd. | FFMC | Mumbai | November 26, 2024 | Contravention of Para 5 of Section V of Master Direction on Money Changing Activities (updated from time to time). |
| 67 | Paul Merchants Limited | AD Cat-II | Chandigarh | December 20, 2024 | Contravention of - (i) Para 18(i) and 18(ii) of Section V of the Master Direction on Money Changing Activities dated January 1, 2016 (updated from time to time). (ii) Para 8(a)(iv) of Master Direction on KYC 2016 dated February 25, 2016 (updated from time to time). |
| 68 | Mariner's Forex Private Limited | FFMC | Zirakpur | December 26, 2024 | Contravention of Para 18(ii) of Section V of RBI Master Direction – Money Changing Activities dated January 1, 2016. |

| 69 | Chambal Forex Private Limited | FFMC | Madurai | December 03, 2024 | Contravention of - (i) Part I: Annex VII of Master Direction on Reporting under FEMA dated January 01, 2016, as amended from time to time (ii) Part III of Chapter VI on Customer Due Diligence procedures (CDD) of Master Direction on Know Your Customer (KYC) dated February 25, 2016, as amended from time to time. (iii) Para 18(iii) of Section V of Master Direction on Money Changing Activities dated January 01, 2016, as amended from time to time. (iv) The transactions carried out by the FFMC are not reflecting in Form A2, as prescribed in annex to Master Direction on Liberalised Remittance Scheme dated January 01, 2016, as amended from time to time. (v) Para 5(iv) of Section V of Master Direction on Money Changing Activities dated January 01, 2016, as amended from time to time. (vi) Section 14(e) of Chapter V of Master Direction on Know Your Customer (KYC) dated February 25, 2016, as amended from time to time. |
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| 70 | RJP Foreign Currency Dealer Private Limited | FFMC | Chennai | December 03, 2024 | Contravention of - (i) Section V, Para 15(i) of Master Direction on Money Changing Activities dated January 01, 2016, as amended from time to time. (ii) Section V, Para 17 read with Para 15(i) of Master Direction on Money Changing Activities dated January 01, 2016, as amended from time to time. (iii) Section V, Paragraph 5(iv) read with Para 17 of Master Direction on Money Changing Activities dated January 01, 2016, as amended from time to time. (iv) Para 12 of Chapter IV of Master Direction on Know Your Customer (KYC) 2016, as amended from time to time. (v) Section V, Para 18 (iii) of Master Direction on Money Changing Activities dated January 01, 2016, as amended from time to time. |
| 71 | Mythri Forex Private Limited | FFMC | Hyderabad | November 22, 2024 | Contravention of- Conditions (v) of Section V & Para 3.1.1 of Master Direction on Money Changing Activities dated January 1, 2016 (Updated from time to time) (ii)Para 18 (iii) & Para (iv) of Section V of the Master Direction – Money Changing Activities dated January 1,2016 (Updated from time to time) Chapter II, Para 8 (a) (iv) of Master Direction – Know Your Customer (KYC) Direction, 2016 dated February 25, 2016 (Updated from time to time) (iii)Section V, para 5 (I) of Master Direction on Money Changing Activities dated January 1, 2016 (Updated from time to time) Para 15 of Master Direction – Liberalized Remittance Scheme (LRS) dated January 01, 2016 (as updated from time to time) |

| 72 | Incredible Forex Private Limited | FFMC | Kolkata | December 27, 2024 | Contravention of- (i) Sub-para (v) of para 16 of Section V - Operational Instructions of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. (ii) Para 10.1 of AP Connect User Manual - Declaration at the time of APConnect on boarding. (iii) Para 3(c) of Section IV - Guidelines for Renewal of licences of existing FFMCs of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016 (iv) Para 10(c) of Chapter III read with para 16 of Chapter IV of Master Direction - Know Your Customer (KYC) Direction, 2016 dated February 25, 2016. (v) Para 2.6 of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. |
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| 73 | LKPS Forex Private Limited | FFMC | Kolkata | December 27, 2024 | Contravention of- (i) Sub-para (v) of para 16 of Section V - Operational Instructions of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. (ii) Para 2.6 of FED Master Direction on Money Changing Activities dated January 1, 2016. (iii) Para A. 1 6 of Master Direction on Liberalised Remittance Scheme (LRS) - FED Master Direction No. 7/2015-16 dated January 1,2016. |
| 74 | Hubert Money Changer Private Limited | FFMC | Kolkata | December 17, 2024 | Contravention of- (i) Sub-para (v) of para 16 of Section V - Operational Instructions of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. |

| 75 | Addhya Forex Private Limited | FFMC | Kolkata | December 12, 2024 | Contravention of- (i) Sub-para (v) of para 16 of Section V - Operational Instructions of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. (ii) Para 10.1 of AP Connect User Manual - Declaration at the time of APConnect on boarding. (iii) Para 3(c) of Section IV - Guidelines for Renewal of licences of existing FFMCs of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016 (iv) Para 10(c) of Chapter III read with Para 16 of Chapter IV of Master Direction - Know Your Customer (KYC) Direction, 2016 dated February 25, 2016. (v) Para 2.6 of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. |
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| 76 | SLAK Forex Private Limited | FFMC | Kolkata | December 12, 2024 | Contravention of- (i) Sub-para (v) of para 16 of Section V - Operational Instructions of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. (ii) Para 10.1 of AP Connect User Manual - Declaration at the time of APConnect on boarding. |
| 77 | VINN Forex Solutions Private Limited | FFMC | Kolkata | December 9, 2024 | Contravention of- (i) Sub-para (v) of para 16 of Section V - Operational Instructions of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. (ii) Para A.16 of Master Direction on Liberalised Remittance Scheme (LRS) - FED Master Direction No. 7/2015-16 dated January 1, 2016. (iii) Para 18 (i) of Section V - Operational Instructions of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. |

| 78 | Gatimaan Tours & Travels Private Limited | FFMC | Kolkata | December 9, 2024 | Contravention of- (i) Sub-para (v) of para 16 of Section V - Operational Instructions of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.3/2015-16 dated January 1, 2016. (ii) Para 10.1 of AP Connect User Manual - Declaration at the time of APConnect on boarding. (iii) Para A.16 of Master Direction on Liberalised Remittance Scheme (LRS) - FED Master Direction No. 7/2015-16 dated January 1, 2016. (iv) Para 18 (i) of Section V - Operational Instructions of FED Master Direction on Money Changing Activities - RBI/FED/2015-16/17 No.312015-16 dated January 1,2016 |
|----|-------------------------------------------|------|-----------|-------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 79 | Princess Forex Private Limited | FFMC | New Delhi | December 31, 2024 | Contravention of - (i) Section 10(5) of FEMA, 1999. (ii) Para A 7(h) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 1, 2016. (iii) Condition (iv) of Para 5 under Section V of Master Direction - Money Changing Activities dated January 01, 2016. |
| 80 | Duggal Forex Private Limited | FFMC | New Delhi | December 31, 2024 | Contravention of - (i) Condition (iv) of Para 5 of Section V of 'Master Direction on Money Changing Activities' dated January 01, 2016. (ii) Para A 7(h) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 01, 2016 and Para 2.6 of 'Master Direction on Money Changing Activities' dated January 01, 2016. (iii) Para 14 of Section V of 'Master Direction on Money Changing Activities' dated January 01, 2016. |
| 81 | KSM Exim Private Limited | FFMC | New Delhi | December 31, 2024 | Contravention of condition (iv) of Para 5 of Section V of 'Master Direction on Money Changing Activities' dated January 01, 2016. |
| 82 | RMP Tour & Forex Services Private Limited | FFMC | New Delhi | December 31, 2024 | Contravention of condition (iv) of Para 5 of Section V of 'Master Direction on Money Changing Activities' dated January 01, 2016. |
| 83 | Baghpatia Trading Co. Private Limited | FFMC | New Delhi | December 31, 2024 | Contravention of - (i) Section 10(5) of FEMA, 1999. (ii) Para A 7(h) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 1, 2016. (iii) Condition (iv) of Para 5 under Section V of Master Direction - Money Changing Activities dated January 01, 2016. |

| 84 | Trinity Tours and Travels Private Limited | FFMC | New Delhi | December 31, 2024 | Contravention of - (i) Para A (15) of Master Direction - Liberalised Remittance Scheme (LRS) dated January 01, 2016. (ii) Section VII of Master Direction-Money Changing Activities dated January 01, 2016. (iii) Para 12 & 37 of Master Direction - Know Your Customer (KYC) -2016 dated February 25, 2016. (iv) Para 4,5 and 8 under Chapter II of Master Direction - Know Your Customer (KYC) -2016 dated February 25, 2016. (v) Condition (iv) of Para 5 under Section V of Master Direction - Money Changing Activities dated January 01, 2016. (vi) Para 2(ii) of Section V of Master Direction - Money Changing Activities dated January 01, 2016. (vii) Para 15(i) of Section V of Master Direction - Money Changing Activities dated January 01, 2016. (viii) Para 15(ii) of Section V of Master Direction - Money Changing Activities dated January 01, 2016. |
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| 85 | Khanna Forex Private Limited | FFMC | Delhi | December 31, 2024 | Contravention of - (i) para 5(i) of Section V of Master Direction - Money Changing Activities dated January 01, 2016 (ii) Rule 3 of Foreign Exchange Management (Current Account Transactions) Rules, 2000 |
| 86 | Invitation Forex Private Limited | FFMC | New Delhi | December 19, 2024 | Contravention of - (i) Para 5(i) of Section V of Master Direction - Money Changing Activities dated January 01, 2016 and Rule 3 of Foreign Exchange Management (Current Account Transactions) Rules, 2000 (ii) Para A (15) of MD-LRS dated January 01, 2016. (iii) Para A 7(h) of MD-LRS dated January 01, 2016 and Para 2.6 of 'Master Direction on Money Changing Activities' dated January 01, 2016. (iv) Para 18 of Section V of Master Direction - Money Changing dated January 01, 2016. |
| 87 | Tripsway Forex Private Limited | FFMC | New Delhi | January 27, 2025 | i) Para A (15) of 'Master Direction – Liberalised Remittance Scheme' dated January 01, 2016 (as updated from time to time). ii) Section 10(5) of FEMA, 1999 read with Customer Acceptance Policy and Customer Identification Procedure (CIP) (Chapters III & V) of Master Direction - Know Your Customer (KYC) Direction, 2016 dated February 25, 2016 (as updated from time to time). |
| 88 | Paras Forex Private Limited | FFMC | New Delhi | Janaury 20, 2025 | Condition (iv) of Para 5 under Section V of Master Direction - Money Changing Activities dated January 01, 2016 (as updated from time to time). |

| 89 | -MI & M Travel & Forex Pvt Ltd | FFMC | Bengaluru | January 03, 2025 | Contravention 1: During inspections attempted on September 20, 2024 and October 16, 2024, the FFMC was found to be locked and thus, no books of records were available, which is a violation of Para 17 of Section V of FED Master Direction No.3 /2015-16 on Money Changing Activities, dated January 01, 2016 (updated from time-to-time) Contravention 2: i) With respect to inspection dated December 30, 2022, compliance to six observations was pending as on January 03, 2025 despite repeated reminders. ii) With respect to 08 repetitive observations emanated from Offsite Inspection of FFMC dated May 17, 2021, onsite inspection dated December 30, 2022 and October 28, 2024, sustenance of compliance was not ensured by the FFMC. The above two observations are violations of section 11(2) of Foreign Exchange Management Act, 1999, ('FEMA') |
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| 90 | Paul Merchants Limited | non-bank AD Cat-II | New Delhi | January 23,2025 | Contravention of RBI Master Direction on Other remittance facilities dated January 01,2016, RBI Master Direction on KYCdated February 25,2016 and provisions of FEMA,1999 |
| 91 | M-Forex Private Limited | FFMC | Puducherry | February 26, 2025 | Contravention of- i) Section 14(e) of Chapter V of Master Direction on Know Your Customer dated February 25,2016, as amended from time to time. ii) contravening Para 18 of Section V of Master Direction on Money Changing Activities dated January 01, 2016, as amended from time to time. |
| 92 | M/s Unimoni Financial Services Limited | Non-bank AD Cat-II | Kochi | February 28, 2025 | Violation of licencing conditions |
| 93 | Semprem Forex Private Limited | FFMC | Shop no. 5, 15A/44, Ground Floor Saraswati Marg, W.E.A. Karol Bagh, New Delhi Delhi-110005 | February 3, 2025 | Contravention of- i) Para A(15) of Master Direction - Liberalised Remittance Scheme dated January 01, 2016 (as updated from time to time), ii) Para A(16) of Master Direction - Liberalised Remittance Scheme dated January 01, 2016 (as updated from time to time) & iii) Section 10(5) of FEMA, 1999. |
| 94 | VSS Forex Services Private Limited | FFMC | 135, Kohat Enclave Pitampura, Delhi - 110034 | February 19, 2025 | Contravention of- (i) Condition (iv) of Para 5 under Section V of Master Direction - Money Changing Activities dated January 01, 2016. (ii) Para A (15) of MD-LRS dated January 01, 2016 (as updated from time to time). (iii) Para 7(h) of section A of MD - LRS dated January 01, 2016 (as updated from time to time). (iv) Para A (16) of MD-LRS dated January 01, 2016 (as updated from time to time). (v) Section 10(5) of FEMA. |

| 95 | Lords Travel Private Limited | FFMC | | | Contravention of- |
|-----|----------------------------------------------|---------------------|------------------------------------------------------------|-------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| | | | 74, Tolstoy Lane, Janpath, New Delhi - 110001 | February 12, 2025 | i) Section 10(5) of FEMA, 1999. ii) Condition under Para 5 of Section V of Master Direction – Money Changing Activities dated, January 01, 2016(as updated from time to time). |
| 96 | Inder Travels Private Limited | FFMC | 886/2 East Park Road, Karol Bagh, New Delhi - 110005 | February 3, 2025 | Contravention of- i) Condition iv of Para 5 of Section V of MD-MCA dated January 01, 2016 (as updated from time to time) ii) RBI/2017-18/161 A.P. (DIR Series) Circular No. 23 dated April 12, 2018 and Section VII of MD-MCA dated January 01, 2016 (as updated from time to time) |
| 97 | Nishi Forex and Leisure Pvt Ltd. | non- bank AD Cat-II | Bengaluru | March 24, 2025 | Contravention of- (i)Condition (iv) of Para 5 of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (Updated as on March 4, 2022) (ii)Condition (i) of Para 5 of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (Updated as on March 4, 2022) |
| 98 | Vaayu International Forex Services Pvt. Ltd. | FFMC | Bengaluru | February 20, 2025 | Contravention of - (i)Para 3 of Section I of Master Direction on Money Changing Activities dated January 01, 2016 (Updated as on March 4, 2022) (ii) Condition (i) of Para 5 of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (Updated as on March 4, 2022) |
| 99 | Sai Varun Forex India Pvt Ltd | FFMC | Bengaluru | March 6, 2025 | Contravention of- Para 3 of Section I of Master Direction on Money Changing Activities dated January 01, 2016 (Updated as on March 4, 2022) |
| 100 | Raipur Forex Pvt Ltd | FFMC | Raipur | March 04, 2025 | Contravention of- (i) para 5(i) of Section V of Master Direction — Money Changing Activities. |
| 101 | Kapnox Forex Private Limited | FFMC | Hyderabad | March 12, 2025 | Contravention of- (i) para 5 (I) & Conditions (v) of Section V of Master Direction on Money Changing Activities dated January 1, 2016 (Updated from time to time) |
| 102 | BAISHAKHI TRAVELS PRIVATE LIMITED | FFMC | Kolkata | March 24, 2025 | Contravention of- (i)Sub-paragraph (v) of paragraph 16 of Section V of Master Direction on Money Changing Activities dated January 01, 2016. (ii)Paragraph 10.1 of AP Connect User Manual -Declaration at the time of APConnect onboarding. (iii)Paragraph 10(c) of Chapter III of Master Direction - Know Your Customer (KYC) Direction, 2016 dated February 25, 2016 |
| 103 | Bandra Forex Pvt Ltd | FFMC | Mumbai | March 18, 2025 | Contravention of- Para (18) of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (updated from time to time) - There was a delay in submission of concurrent audit reports in 02 instances. |
| 104 | SRJK Forex Private Limited | FFMC | New Delhi | March 24, 2025 | Contravention of- i) Section 10(5) of FEMA, 1999 ii) Para A 7(h) of Master Direction - Liberalised Remittance Scheme dated January 01, 2016 (as updated from time to time) read with Para 2.6 of Master Direction on Money Changing Activities dated January 01, 2016 (as updated from time to time). |
| 105 | Fincap Financial Corporation Limited | FFMC | New Delhi | March 24, 2025 | Contravention of- Condition iv under Para 5 of Section V of 'Master Direction – Money Changing Activities' dated January 01, 2016 (as updated from time to time). |

| 106 | Palta Forex & Consultancy Private Limited | FFMC | Faridabad | March 24, 2025 | Contravention of- i) Para A 7(h) of Master Direction - Liberalised Remittance Scheme dated January 01, 2016 (as updated from time to time). ii) Condition iv under Para 5 of Section V of 'Master Direction – Money Changing Activities' dated January 01, 2016 (as updated from time to time). iii) Section 10(5) of FEMA, 1999 |
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| 107 | Vision Forex Pvt. Ltd. | FFMC | Bengaluru | March 20, 2025 | Contravention of: i.Para 3 (i)(b) of Section I and Para 2 of Section IV of Master Direction on Money Changing Activities dated January 01, 2016 (Updated as on March 04, 2022). ii.Para 22 of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (Updated as on March 04, 2022). |
| 108 | Key Forex Services Private Limited | FFMC | Chennai | April 1, 2025 | Contravention of: i) Para 15 of Chapter A of Master Direction on Liberalised Remittance Scheme (LRS) dated January 01, 2016, as amended from time to time. ii) Section V, Para 17 of Master Direction on Money Changing Activities dated January 01, 2016, as amended from time to time. iii) Section 14(e) of Chapter V of Master Direction on Know Your Customer dated February 25,2016, as amended from time to time. |
| 109 | M/s. Jyoti Prime Fin Pvt. Ltd. | FFMC | Ahmedabad | April 04, 2025 | Contravention of: i.Para 3.4 (b) of Master Direction on MTSS dated February 22, 2017 (updated from time to time) ii.Para 16 (i) of Section V of the Master Direction on Money Changing Activities dated January 01, 2016 (updated from time to time) iii.Para 18 (iii) of Section V of Master Direction on Money Changing Activities dated January 01, 2016 (updated from time to time) iv.Para 8(a)(iv) of Master Direction on Know Your Customer (KYC) Direction, 2016 dated February 25, 2016 (updated from time to time) v.Para 70 (c) of Master Direction on Know Your Customer (KYC), 2016 (updated from time to time) |
| 110 | Sachin Forex Private Limited | FFMC | Jalandhar | April 04,2025 | Contravention of: Condition (iv) of para 5 of Section V of the RBI Master Direction on Money Changing Activities dated January 1, 2016 (as updated from time to time) |
| 111 | Setia Forex Private Limited | FFMC | Moga | April 08,2025 | Contravention of: i.Para 18(iii) RBI Master Direction on Money Changing Activities,2019. ii.Para 10 (c) of Chapter (III) of RBI Master Direction on KYC dated February 25,2016. |